BUSINESS ADVISORY COMMITTEE

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6 hours [P.T.O.

(Eighth Lok Sabha)

(Fiftieth Report)

(Presented on 16-3-1988)

The Business Advisory Committee held a sitting on Wednesday, the

16th March, 1988.	curresum, m
2. The Committee recommend the allocation of time to items of business as shown against each:—	the following
 (1) Discussion and voting on Supplementary Demand for Grants (General) for 1987-88. (2) General discussion on the Punjab Budget for 1988 89. 	1 hour
(3) Discussion and voting on the Supplementary Demands for Grants (Punjab) for 1987-88.	2 hours
(4) Discussion and voting on the Demands for Grants on Account (Punjab) for 1988-89.	
(5) General discussion on the Tamil Nadu Budget for 1988-89.	r
(6) Discussion and voting on the Supplementary De mands for Grants (Tamil Nadu) for 1987-88.	2 hours
(7) Discussion and voting on the Demands for Grants on Account (Tamil Nadu) for 1988-89.	J
(8) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1988.	1 hour
(Consideration and passing)	4 1
(9) The Constitution (59th Amendment) Bill, 1988 as passed by Rajya Sabha.	One day (To
	next week)
(Consideration and passing)	
(10) Discussion and voting on Demands for Grants (General) for 1988-89 in respect of following Ministries Departments:—	
(i) Agriculture	7 hours
(ii) Commerce	6 hours
(iii) Defence	
(iv) Energy	6 hours
(v) External Affairs	6 hours
(vi) Food & Civil Supplies	6 hours
(vii) Home Affairs	7 hours
(viii) Human Resource Development	6 hours
(ix) Industry	6 hours
(x) Information & Broadcasting	6 hours

, (xi) Labour

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(xii) Steel & Mines

(xiii) Textiles

(xiv) Water Resources

6 hours

6 hours

6 hours

TOTAL: 86 hours

(11) The Finance Bill, 1988 (Consideration and passing) 12 hours
(To be taken up on 27th April and passed by 3.30 P.M. on Friday, the 29th April, 1988).

- 3. The Committee also recommend that discussion and voting on the Demands for Grants in respect of the Budget (General) for 1988-89 may commence from Thursday, the 24th March, 1988 and conclude on Tuesday, the 26th April, 1988 and all questions necessary to dispose of all the outstanding matters in connection with the Demands for Grants may be put to vote at 6.00 P.M. on Tuesday, the 26th April, 1988.
- 4. The Committee further recommend that a discussion under rule 184 regarding an allegation made by Shri K.P. Unnikrishnan against Shri P.R. Das Munshi, Minister of State in the Ministry of Commerce in regard to "cornering of licences by Bachchan Brothers in Kandla Free Trade Zone", may be taken up at 5 P.M. on Thursday, the 24th March, 1988.

[Motion No. 66 in List No. 3 of No-day-yet-named Motions—published in Bulletin Part-II dated 1.3.1988, Para No. 2134]

5. The Committee also recommend that in order to make available more time for discussion on Demands for Grants and the Finance Bill, 1988, the House may sit during lunch hour and upto 7 P.M., if necessary, till the passage of the Finance Bill, 1988

The Committee further recommend that the question of quorum may not be raised between 1.00 P.M. and 2.00 P.M. and also during extended period of sitting beyond 6.00 P.M.

NEW DELHI;

BAL RAM JAKHAR
CHAIRMAN
BUSINESS ADVISORY COMMITTEE.

March 16, 1988

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